

15-12-2023
Subha
Item no. 12
Ct no.34

*IN THE HIGH COURT AT CALCUTTA
Criminal Revisional Jurisdiction*

CRR 4334 of 2023

Amit Kishore
-versus-
State of West Bengal & Anr.

Mr. Santanu Kumar Sen
Ms. Reshmi Khatun
.....for the petitioner.

Mr. Arijit Ganguly
....for the State.
Ms. Dhanasree Biswas
Mr S. S. Mondal
...for the opposite party no. 2.

Report submitted by the SI of Police, Eco Park PS through the learned advocate for the State be kept with the record.

Parties have expressed their intention to compromise and the lady/opposite party no.2 has also in her statement and her declaration expressed that the dispute has been amicably settled and she has no complaints. She also in her declaration has stated that she would support the prayers for quashing relating to the charges in connection with Eco Park PS Case No. 129 of 2023. However, I find that on conclusion of investigation, chargesheet was submitted under Sections 498A/323/377/511 IPC read with Section 4 of the D. P. Act.

Having regard to the allegations in respect of Sections 377/511 of the Indian Penal Code, I am not inclined to quash the proceedings at this stage. Petitioners would approach the learned

jurisdictional court. Steps be taken so that the procedures and intricacies are completed within a reasonable period of time. Charges be framed. The evidence of the complainant/opposite party no. 2 be recorded by the learned trial court and thereafter the petitioner is granted liberty to approach this court. Efforts be taken by the learned jurisdictional court/learned trial court to frame charge by 31st January, 2024.

With the aforesaid observations, the revisional application being CRR 4334 of 2023 is disposed of.

Pending applications, if any, are consequently disposed of.

All concerned parties are to act in terms of a copy of this order duly downloaded from the official website of this court.

[Tirthankar Ghosh, J]